

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3284
ANSWERED ON:30.11.2010
LAND DEALS ALONG BORDERS
Shekhawat Shri Gopal Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has fixed any norms regarding sale and purchase of land in border States keeping in view the security of the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken any action in the matter of sale of land in the border areas of Rajasthan; and
- (d) if so, the details thereof alongwith the number of cases registered and persons arrested?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is enclosed.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA UNSTARRED QUESTION NO.3284 FOR 30.11.2010.

(a) & (b): Norms for sale and purchase of land in the States are fixed by the concerned State Governments. No centralized information in this regard is maintained by the Central Government.

(c) & (d): The information was received that a large number of sale deeds have been executed in the border districts of the State where land falls within the notified area under the Criminal Law (Amendment) Act, 1961. Some transactions were also in the area where the provisions of Restricted Area Permit (RAP) and Prohibited Area Permit (PAP) was in force. After verification by Intelligence Bureau (IB), high level meetings were held and the State Government of Rajasthan was directed for conducting detailed inquiry and suitable administrative and legal action under appropriate provisions of the law. The State Government has taken several corrective measures after high level inquiry. After physical verification, large chunk of the land has been taken back by the State Government since physical identity of the buyers could not be established.